

SC No. 1043/2018

FIR No: 96/2017

PS I.P. Estate

State Vs. Umair Farooqi

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 10.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on point of summoning of additional accused. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 19.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

CA No. 43/2010

Shahida & ors. Vs. Samreen Bano

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for revisionists.

The matter was lastly listed on 12.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for notice to respondent. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 29.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

SC No. 27417/2016

FIR No: 127/2013

PS Kotwali

State Vs. Sudhir Bhati & ors.

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Proceeding against accused Devender Tiwari has been abated.

Remaining accused persons were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 07.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 11.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

SC No. 295/2017

FIR No: 07/2017

PS Sadar Bazar

State Vs. Prem Singh & anr.

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Prem Singh is on interim bail vide order 23.06.2020 but he is not present today.

Accused Anish Yadav not produced from JC.

The matter was lastly listed on 06.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 03.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

SC No. 961/2018

FIR No: 99/2017

PS Gulabi Bagh

State Vs. Narender Kumar & ORS.

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 11.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 02.11.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
'Tis Hazari Courts, Delhi
22.08.2020

SC No. 29010/2016

FIR No: 249/2015

PS Civil Lines

State Vs. Ramrati & anr.

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Ramrati and Narender were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 14.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for recording statement of accused persons U/s 313 of Cr. P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 21.10.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

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CA no. 407/2019

Mirza Ibrahim Beg Vs. State

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.

Present: None for appellant.

Sh. Pawan Kumar, Ld. APP for the State/respondent.

The matter was lastly listed on 22.01.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of appellant, therefore, matter stands adjourned for purpose fixed on 10.11.2020.

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Date: 2020.08.22 12:17:14 +05:30

(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

FIR No: 121/18 and FIR No. 194/18

PS Sarai Rohilla

U/s 411/379/328/34 IPC

State Vs. Irfan Khan

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

These are two separate applications for extension of interim bail filed by the accused/applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Sh. M.S. Khan, Ld. Counsel for applicant.

Reply already filed. Copy already supplied to Ld.Counsel for applicant.

Part arguments heard.

At request, put up for further arguments/appropriate orders on 31.08.2020.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020

FIR No: 72/2011

PS Sadar Bazar

State Vs. Anil

22.08.2020

Through video conferencing

Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.

This is application for grant of bail filed on behalf of the applicant.

Present: Sh. Pawan Kumar, Ld. APP for the State.

Ms. Dolly Nair, Ld. Counsel for applicant.

It is submitted by Ld. Counsel for applicant that the present application has been filed by mistake. As such, she wishes to withdraw the same.

Accordingly, the present application is dismissed as withdrawn.

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(Naveen Kumar Kashyap)
Link Judge/ASJ-04, Central District
Tis Hazari Courts, Delhi
22.08.2020